

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 695 of 1994

Jeetu Kumar Applicant.

Versus

Union of India
and another Respondents.

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Hon. Mr. S. Das Gupta, Member(A)
Hon. Mr. T.L. Verma, Member(J)

(By Hon. Mr. S. Das Gupta, Member(A))

Heard Sri B.L. Yadav, learned counsel for
the applicant on admission.

2. The applicant, in this case, is a Casual
Mazdoor in Defence Materials and Stores, Research
and Development, Kanpur. His grievance is that
although, some of his juniors have been regularised
^w~~to~~ the post of helper, he has not been so regularised.
It is stated that he has submitted representation
dated 7.12.1993(Annexure-A 3) to the respondents
praying that his appointment may also be made on
regular basis; the same representation is stated
to be pending.

3. At this stage, we direct the respondents
to consider the representation dated 7.12.1993
(Annexure-A 3) stated to have been submitted
by the applicant and disposed of the same by a
reasoned and speaking order within a period of
3 months from the date of communication of this

wc

order.

4. The application is disposed of with the above directions. There will be no order as to costs.

J. J. J.
Member (J)

W. J.
Member (A)

Dated: 13.5.1994.

(n.u.)